

SUPREME COURT OF INDIA
(SECTION I-B)

F.No. 1.../Judl./2017
31st July, 2017.

NOTICE

It is hereby notified for the information of learned Advocates-on-Record & their Registered Clerks and the petitioner(s) in-person that :

(1) The matters to be re-filed shall be accepted at the Re-filing Counters between 10.30 a.m. and 12.00 noon & 02.00 p.m. to 3.00 p.m. (Monday to Friday)/between 10.00 a.m. and 10.45 a.m. (Saturday) on 'first come first serve basis'.

(2) The matters of urgent nature may be accepted at Re-filing Counters beyond the abovesaid scheduled timings if the Additional Registrar, Section I-B is of the view that there is urgency in the matter.

(3) For the matters to be re-filed, the Advocate-on-Record/petitioner in person shall give a declaration on the Defects Sheet to the following effect:

"All defects have been duly cured. Whatever has been added/deleted/modified in the petition is the result of curing of defects and nothing else. Except curing the defects, nothing has been done. Paperbooks are complete in all respects."

If any addition/deletion/modification in the petition is not the result of curing of defects, the matter shall be re-checked by the concerned Scrutiny Officer/Assistant who scrutinized the matter initially.

(4) The re-filed matters shall thereafter be checked by the Registry. The matter which is received first shall be checked first and no priority shall be given to any matter except the matters of urgent nature described in para (2) above.

(5) It can be checked on the Supreme Court Website in 'Case Status/Defects' as to whether all defects stand removed & the matter accepted or otherwise.

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(6) The matters in which it is found that there remain(s) any defect(s) uncured, shall be returned between 03.30 p.m. and 04.30 p.m. (Monday to Friday)/ between 12.30 p.m. and 01.00 p.m. (Saturday).

The above procedure will come into force w.e.f. 1st August, 2017.



(Kapil Mehta)
Registrar (J-II)
31.07.2017

Copy to:

1. The Secretary, Supreme Court Bar Association with five spare copies of the Notice with a request that this may be displayed on the Notice Board of the Bar Association for the information of the Members of the Bar.
2. The Secretary, Advocates-on-Record Association with five spare copies of the Notice with a request that this may be displayed on the Notice Board of the Association for the information of the Members of the Association.
3. The Dy. Registrar (CC) with a request to upload this Notice on Supreme Court Website.
4. Filing and Re-filing Counters.
5. All concerned.

DECLARATION

All defects have been duly cured. Whatever has been added/deleted/modified in the petition is the result of curing of defects and nothing else. Except curing the defects, nothing has been done. Paperbooks are complete in all respects.

Signature:-----

Advocate-on-Record/
Petitioner(s) in-person -----

Date: -----

Contact No.:-----